HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through WhatsApp Video conferencing)

EMG-CRM(M) No.1/2020 EMG-CrIM No.1/2020 EMG-CrIM No.2/2020 EMG-CrIM No. 3/2020 EMG-CrIM No. 4/2020

M/s Digital Vision and others

...Applicant(s)/Petitioner(s)

Through: - Mr. Vikram Choudhary, Sr. Advocate with Mr. Pranav Kohli, Advocate.

WS.

U.T. of Jammu and Kashmir

... Non-applicant/Respondent

Through :-

Coram: HON'BLE MR, JUSTICE PUNEET GUPTA, JUDGE
ORDER

EMG-CrlM No. 1/2020:

The instant application seeks extension of time in making the deficiency in the court fee.

For the reasons stated in the application, it is allowed. Applicants are permitted to complete the deficiency in the court fee in terms of High Court Circular bearing No. 16/GS dated 29.03.2020.

Disposed of accordingly.

EMG-CrIM No. 3/2020:

The instant application seeks dispensation of filing certified copy of F.I.R No. 33 dated 03.03.2020 registered with Police Station, Ramnagar, District Udhampur.

Prayer is allowed. Filing of certified copy of F.I.R No. 33 dated 03.03.2020 at the time of filing of the petition is dispensed with.

Disposed of accordingly.

EMG-CrlM No. 4/2020:

The instant application seeks exemption from filing some defective pages in the bail application and further seeks permission to cure the defect by filing the legible pages before this Court after the lock down is lifted.

For the reasons stated in the application, it is allowed. Disposed of accordingly.

EMG-CRM(M) No. 1/2020 & CrlM No. 2/2020:

Notice to the respondent in the main petition as well as in the interim application,

List for consideration on 20.04,2020.

(PUNEET GUPTA) JUDGE

Jammu 17.04.2020 Pawan Chopra